

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 08
(IB)-1275(PB)/2018

IN THE MATTER OF:

State Bank of India	...	Applicant/Petitioner
Vs		
M/s. Kannu Aditya (India)Ltd	...	Respondent

Order under Section 7 of the Insolvency & Bankruptcy Code, 2016(CIRP).

Order delivered on 08.07.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : Mr. Milan Singh Negi, Mr. Nikhil Kumar Jha, Advs
For Respondent : None

ORDER

IA-3697/2022, IA-3715/2022, IA-4649/2022

Ld. Counsel Mr. Milan Negi for the Monitoring Professional (MP) appeared.

None appears on behalf of the Respondent, who is directed to complete the pleading.

List the matter again **on 28.08.2024** for the appearance of the Respondent.

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(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)